

envelope plan for Geeta Colony complex for group housing societies and advised the Delhi Development Authority to formulate comprehensive proposal for the area giving complete details of the existing pattern of development, road network, open spaces, tot lots, parks and location of community facilities etc. for proper evaluation. This Ministry has also advised the D.D.A. to finalise the structural plan of the area in consultation with Delhi Urban Arts Commission with-in a specified time schedule followed by quick approval of the layout/site plans submitted by the individual societies.

Special Housing Scheme for Industrial Workers

4613. SHRI K.V. SHANKARA GOWDA : Will the Minister of LABOUR be pleased to state :

(a) whether Government have urged the states to prepare special housing scheme for industrial workers or atleast keep apart a minimum percentage of houses in their existing housing schemes for industrial workers;

(b) if so, whether the States have agreed for the Union Government's directive ;

(c) whether a large number of workers have not been able to take advantage of liberalised provisions of the house building advance ; and

(d) if so, the steps being taken by Government in this regard ?

The MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) The reaction of the State Governments is awaited.

(c) and (d). It has been reported that a good number of provident fund subscribers have not taken advantage of the liberalised provisions of withdrawals for house building purposes, presumably for want of suitable housing schemes. It is in this context, that the State Governments have been requested to formulate special housing schemes, for industrial workers.

Extension of E.S.I. Scheme to DDA, DTC and Delhi Milk Scheme

4614. SHRI MANIKRAO HODLYA GAVIT :

SHRI SUBHASH YADAV :

Will the Minister of LABOUR be pleased to state :

(a) whether there is a proposal under the consideration of the Government to extend the Employees State Insurance Scheme to the employees of Delhi Development Authority, Delhi Transport Corporation and the Delhi Milk Scheme ;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) to (c). The ESI Act, 1948 is at present applicable to factories and certain other specified classes of establishments. Delhi Development Authority does not fall in the category of establishment coverable under the ESI Act. There is, therefore, no proposal at present for extension of the ESI Scheme to the employees of the Delhi Development Authority. The employees of the 'workshops' of the Delhi Transport Corporation are already covered under the ESI Scheme. The running staff i.e. drivers, conductors, etc. of the DTC are not at present covered. The question of extending the ESI Scheme to them may, however, be considered after new ESI hospitals come up in Delhi. The ESI Act is already applicable to the Delhi Milk Scheme but they are at present exempted from its operation.

Districts Covered by National Oilseeds Development Projects in Karnataka

4615. SHRI V.S. KRISHNA IYER : With the Minister of AGRICULTURE be pleased to state :

(a) the names of the districts where National Oilseeds Development Project has been in operation in Karnataka ;

(b) whether the projects will be extended to all the remaining districts during 1986-87; and